

2

CA 251/04

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Orders pre-page

Order dated - 24/1/05

In view of court
order, the case record
may be put up before
the vacant Bench.

Call this matter on

25/1/05 along with O.A. 299/03.

RE

Judicial Member

Vice-Chairman

25.1.05

Neither the applicant in person
nor the ld. Counsel representing him
did appear when called. There has
been no request made on his
behalf seeking an adjournment.
In view of this, it is not possible
to adjourn the matter any further.
The CA is, therefore, dismissed
for default. No costs.

Shri G. Rath, ld. Counsel appearing
on behalf of No. 2 is present and
heard.

Inform the parties.

Judicial Member

Vice-Chairman

16/6/04
16.06.04

For Mr. Bismillah -
copy served. Impugned order
(CA-1) is not legible.
Records of CA 299/03
placed for ref.

Beach
16/6/04

Notice issued to
all the respects. by
Regd. A-D. Posts.

21/6/04
S.O.

21/6/04

A-Ds not returned.

Registrar

29/12/04